

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI
REGIONAL BENCH, COURT NO. 5**

EXCISE APPEAL NO. 86859 OF 2015

(Arising out of Order-in-Original No. 1/SK/M/I/15-16 dated 23.06.2015 passed by the Commissioner of Central Excise -Mumbai-I.)

M/S. FINANCIAL TECHNOLOGIES (INDIA) LTD

FT Tower CTS No. 256 & 257,
Suren Road, Chakala,
Andheri (E) Mumbai-400093.

.....Appellant

VERSUS

COMMISSIONER OF CENTRAL EXCISE, MUMBAI-I,Respondent

115 New Central Excise Building,
Maharashi Karv Road,
Churchgate, Mumbai-400 020.

APPEARANCE:

Shri Om Mittal, C.A. for the Appellant

Shri L.B.D. Coasta, D.C., Authorised Representative for the Respondent

CORAM:

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

HON'BLE MR. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)

FINAL ORDER NO. 85973/2024

Date of Hearing: 23/09/2024

Date of Decision: 23/09/2024

PER: BENCH

ORDER

In submitting copy of SVLDRS form no. 4 alongwith certificate of incorporation issued by the Registrar of Companies (ROC) effecting change of name of Appellant Company from M/s. Financial Technologies India Limited to 63 Moons Technologies Limited, in whose name Sabka Vishwas (Legacy Scheme 2019) form is issued, learned counsel for the Appellant requests for withdrawal of the appeal as they have settled the matter under Sabka Vishwas (Legacy Scheme 2019). Our previous order dated 30.08.2024 also indicates that we had asked the Appellant to submit proof in respect of change of name of the Appellant Company which is complied with such production of certificate of the ROC.

2. Learned Authorised Representative is present. He confirms that duty demand, appeal number everything are matching with the discharge certificate namely SVLDRS Form-4 issued by the Department.
3. Taking note of submission, we allow the withdrawal and dismiss the appeal as withdrawn as settled under Sabka Vishwas (Legacy Scheme 2019).

(Dr. Suvendu Kumar Pati)
Member (Judicial)

(Anil G. Shakkarwar)
Member (Technical)

Arti